

**(2023) 11 JH CK 0042**

**Jharkhand High Court**

**Case No:** Criminal Miscellaneous Petition No. 1726 Of 2020

Jaimangal Tanto & Ors

APPELLANT

Vs

State Of Jharkhand & Ors

RESPONDENT

**Date of Decision:** Nov. 10, 2023

**Hon'ble Judges:** Gautam Kumar Choudhary, J

**Bench:** Single Bench

**Advocate:** Nitesh Kumar, Ruby Pandey, Manoj Kumar

**Judgement**

Gautam Kumar Choudhary, J

**I.A. No. 9491 of 2023**

Heard learned counsel for the petitioners in this interlocutory application which has been filed for substitution the name of legal heirs of the deceased opposite party no. 2-Shyama Nand Pandey, who died during pendency of the instant quashing petition, as mentioned in paragraph-3 of this application.

Under the circumstances, I.A. No. 9491 of 2023 is allowed.

Let the legal heirs of deceased opposite party no. 2, as fully described in paragraph 3 of this application, be substituted in his place.

Office is directed to make necessary entries in the cause title of the memo of quashing petition.

**Cr. M. P. No. 1726 of 2020**

Learned counsel for the petitioner is directed to take necessary steps for service of notice upon the substituted legal heirs of deceased opposite party no. 2 at present and correct address under ordinary process as well as under registered post with A/D for which requisites must be filed within two weeks after Diwali Holidays.

Put up this case in the third weeks of January, 2024.